

[SHRI K. LAKKAPPA]

I put a specific question in this regard. What is the policy of this Government so far as dealing in foodgrains which are supplied by foreign countries are concerned? Throughout India these things are going on, that wheat that has been given as gift has been sold in the black market. This is not the only instance; there are several other instances. So, what has the Government of India done to check pilferage, blackmarketing and looting of these things? I would like to have a categorical answer.

SHRI ANNASAHIB SHINDE : The name of the Food Corporation of India has been wrongly involved by the hon. Member. As far as these foodgrains are concerned, I have submitted that the agreement with U.S.A. is in existence since 1951. This is not a new thing. Some voluntary organisations are working in India.....

SHRI K. LAKKAPPA : What is the policy of the Government of India in regard to shady deals? May I know whether stern action is going to be taken, whether any committee is going to be appointed?

SHRI ANNASAHIB SHINDE : If any specific complaints are received, we are prepared to look into them. In areas where drought occurred, many voluntary organisations did good work and we should not forget that.

12.21 hrs.

PAPERS LAID ON THE TABLE**Petroleum and Natural Gas (Amendment) Rules**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) On behalf of Dr. Triguna Sen I beg to lay on the Table—

(1) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1969 published in Notification No. G.S.R. 792 in Gazette of India dated the 15th March, 1969, under section 10 of the Oilfields (Regulation and Development) Act, 1948. [*Placed in Library. See No. LT-909/69.*]

(2) A statement showing reasons for delay laying the above Notification. [*Placed in Library. See No. LT-910/69.*]

Hindustan Latex Ltd.—Govt. Review and Annual Report

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : I beg to lay on the Table a copy each of the following papers under sub-section(1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of Hindustan Latex Limited, New Delhi, for the year 1967-68.

(2) Annual Report of the Hindustan Latex Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-910/69.*]

Cochin Refineries—Govt. Review and Annual Report

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of the Cochin Refineries Limited, for the year 1967-68.

(2) Annual Report of the Cochin Refineries Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-911/69.*]

Neyveli Lignite Corporation Ltd.—Govt. Review and Annual Report; and Amendment to Notification under Mines and Minerals (Regulation and Development) Act.

SHRI JAGANATH RAO : I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—